Separate Paging is given to this Part in order that it may be filed as a separate compilation.
MINISTRY OF FINANCE
(Department of Economic Affairs)
New Delhi, the 18th March, 1988
NOTIFICATION

G. S. R. 353 (E).—In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Time Deposit Rules, 1981, namely:

1. (1) These rules may be called the Post Office Time Deposit (Amendment) Rules, 1988.

(2) They shall come into force on the date of their publication in the Official Gazette.
2. In rule 4 of the Post Office Time Deposit Rules, 1981 in the Table below sub-rule (2), under the heading “C-Institutional Accounts”, against Sl. No. 5A, in column 3, after the words and brackets “a banking company (excluding cooperatives)”, the word “Company”, shall be inserted.

[F. No. 7|20|85-N. S.]
K. S. SASTRY, Addl. Secy.

Note :—The principal rules were published vide GSR 664 (E) dated 17-12-1981 and subsequently amended vide GSR 300 (E) dated 1-4-1982, GSR 257 (E) dated 11-3-1983, GSR 418 (E) dated 10-5-1985, GSR 193 (E) dated 12-2-1986, GSR 362 (E) dated 1-4-1987 and GSR 1005 (E) dated 23-12-1987.